NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.65/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2016

NAME OF THE PARTIES: M/s.SITI Cable Bhatia Network Entertainment P. Ltd.

V/s. M/s. SITI Chhatisgarh Multimedia Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

Dated: 28.09.2016

SIGNATURE

Rajendradamil b persouare Thekone Jariwah & ses

Order

C.P. No. 65/58-59,397-398/CLB/MAH/2014

- 1. Ld. Counsel from the side of the Petitioner is present, however none appeared from side of Respondent., as it had happened in the past on so many occasion.
- 2. Ld. Counsel of the Petitioner also informed that no reply has so far been filed by Respondent.
- 3. From our case records it is found that on the ground of mutual settlement dates were sought by the Respondent and also sought time to file a reply.
- 4. In the event of non-filing of reply on or before the next date of hearing, right to file reply shall be forfeited.
- 5. Next date of hearing is fixed 29/11/2016. Registry is directed to serve the order along with Show Cause Notice to the Respondent. The Petitioner is directed to communicated next date of hearing to the Respondent

Sd/-

Shri M.K. Shrawat

Member (Judicial)